

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
GREENLACE BUILDERS AND DEVELOPERS PRIVATE LIMITED

Sl. No.	Particulars	Details
1.	Name of corporate debtor	Greenlace Builders and Developers Private Limited
2.	Date of incorporation of corporate debtor	July 30, 2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200KL2010PTC026469
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 28, 2nd Floor, Asten NH Bye Pass, Opposite Spices Board, Ernakulam, Vennala P O, Kerala, India, 682028
6.	Date of closure of Insolvency Resolution Process	February 21, 2025
7.	Liquidation commencement date of corporate debtor	February 21, 2025
8.	Name and registration number of the insolvency professional acting as liquidator	Sreenivasan P R IBBI/IPA-001/IP-P 02174/2021-2022/13722
9.	Address and e-mail of the liquidator, as registered with the Board	Address: PSDY & Associates Plot No. 9-A, & Deepam&’, Jawahar Nagar, Kadavanthra, Skyline Citypark Apartments, Jawahar Nagar, Ernakulam, Kerala ,682020 Email: sreenivasan.p.r@icai.org
10.	Address and e-mail to be used for correspondence with the liquidator	Address: PSDY & Associates, 38/516, 1st Floor, Tripti Lane, Opposite Metro Pillar No.770, Kochi, Kerala - 682016 Email: greenlace.cirp@hotmail.com
11.	Last date for submission of claims	March 23, 2025

Notice is hereby given that the National Company Law Tribunal, Kochi Bench has ordered the commencement of liquidation of Greenlace Builders and Developers Private Limited on February 21, 2025.

The stakeholders of Greenlace Builders and Developers Private Limited are hereby called upon to submit their claims with proof on or before March 23, 2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 26-02-2025
Place: Kochi

Sd/-
Sreenivasan P R
Liquidator
Reg. No.: IBBI/IPA-001/IP-P 02174/2021-2022/13722

